

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

(2)

REGN. NO. OA 722/87.

6.7.1987.

Shri H.K.Dhawan Vers. Union of India & others.

Applicant through counsel Shri G.D.Bhandari.

On behalf of the respondents Shri K.N.R.Pillai, counsel present.

Learned counsel for the respondents Shri K.N.R.

Pillai states that he was informed that the orders of transfer impugned in this application ~~was~~ have been withdrawn. The learned counsel for the applicant also states that he was also so informed but the applicant is not available for verification. The application has, therefore, become infructuous and no further orders are necessary. It is accordingly dismissed with no order as to costs. If it transpires that the orders are in fact not withdrawn, the applicant would be at liberty to seek revival of this application.

Shri Kaushal Kumar
(Kaushal Kumar)
Member

6.7.1987.

K. Madhava Reddy
(K. Madhava Reddy)
Chairman

6.7.1987.